

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL,

BENCH, AT MUMBAI

COMPANY SCHEME PETITION NO. 960 OF 2017

(under Sections 230-232 of the Companies Act 2013)

CONNECTED WITH

C.S.A. NO. 684 OF 2017

In the matter of the Companies Act, 2013

AND

In the matter of Section 230 to 232 of the
Companies Act, 2013

AND

Other applicable provisions of the
Companies Act, 2013

AND

Scheme of Amalgamation &
Arrangement between Blackstone Fund
Services India Private Limited (**"The
Transferor Company"**) and Blackstone
Advisors India Private Limited (**"The
Petitioner Company"** or **"The
Transferee Company"**) and their
respective shareholders and creditors.

Blackstone Advisors India Private Limited)
 A Company incorporated under the Companies)
 Act, 1956, having its Registered Office at 5th)
 Floor, Express Towers, Nariman Point, Mumbai)
 Maharashtra – 421 001.) ... Petitioner Company

APPEARANCE: Ameya Gokhale, Meghna Rajadhyaksha and Pulkitesh Dutt
Tiwari i/b Shardul Amarchand Mangaldas & Co advocates
for the Petitioner Company

Coram: B.S.V. Prakash Kumar (Member) (J)

V. Nallasenapathy (Member) (T)

Date: 18th October, 2017

MINUTES OF ORDER

1. Petition admitted.
2. Petition fixed for hearing and final disposal on 7th December, 2017.
3. Learned advocate for the Petitioner Company states that in pursuance of the orders dated 21st June, 2017 and 19th July, 2017 passed in C.S.A. No. 684 of 2017 (“**Orders**”), the meeting of the Equity Shareholders of the Petitioner Company has been duly held on 26th September, 2017 for the purpose of considering and if thought fit, approving, with or without modification(s),

the proposed Scheme of Amalgamation & Arrangement between Blackstone Fund Services India Private Limited ("**The Transferor Company**") and Blackstone Advisors India Private Limited ("**The Petitioner Company**" or "**The Transferee Company**") and their respective shareholders and creditors ("**Scheme**"). In the said meeting, the Scheme was approved by the requisite majority of the Shareholders present and voting at the meeting. The Chairperson's Report, Scrutinizer's Report in relation to the said meetings have also been filed on 28th September, 2017.

4. At least 10 clear days before the date fixed for hearing, Petitioner Company to publish the notice of hearing of the Petition in two newspapers, viz 'Free Press Journal' in English language and 'Navshakti' in Marathi language, both circulated in Mumbai.
5. The Petitioner to serve the notice upon all the Regulatory Authorities namely, (i) concerned Income Tax Authority within whose jurisdiction the Petitioner Company's assessments are made, (ii) the Central Government through the office of Regional Director, Western Region, Mumbai (iii) to the Registrar of Companies, pursuant to Section 230(5) of the Companies Act, 2013 as per Rule 8 of the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016. If not representation is received by this Tribunal from the aforesaid Regulatory Authorities within 30 days from the date of receipt of the notice it will be presumed that the Regulatory Authorities have no objection to the proposed Scheme as per Rule 8 of the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016.
6. The Petitioner Company to file an affidavit regarding the directions given by the Tribunal pertaining to dispatch of notices to Regulatory Authorities and

publication of notice in newspapers has been duly complied with not less than seven days before the date fixed for hearing.

Sd/-

V. Nallasenapathy, Member (T)

Sd/-

B.S.V. Prakash Kumar, Member (J)